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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.1092/96

Date of Order: 10.9.96

BETWEEN :

M.Sanjeevaiah

.. Applicant.

AND

1. Senior Divisional Personnel Officer,  
S.C.Rly., Vijayawada Division,  
Vijayawada, Krishna Dist.

2. Divisional Railway Manager, S.C.Rly.,  
Vijayawada Division, Vijayawada,  
Krishna Dist.

3. General Manager, S.C.Rly.,  
Rail Nilayam, Secunderabad.

.. Respondents.

Counsel for the Applicant

.. Mr. M.C.Jacob for  
Mr. B.Narasimha Sarma

Counsel for the Respondents

.. Mr. K.Siva Reddy

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mr. M.C.Jacob, learned counsel for the applicant and Mr. K.Siva Reddy, learned standing counsel for the respondents.

2. The applicant while working as a Switch Man in the grade of Rs.1200-2040 (RSRP) applied for inter departmental request transfer as Ticket Collector in the lower grade of Rs.950-1500 (RSRP) and the same was agreed by proceedings No.B/P.676/I/2/IDT/FP dt. 13.10.93 (A-II). After initial training course the applicant joined as Ticket Collector on 1.4.94 at Tadepalligudem station. At the time of his relief from the post of Switch Man to join as Ticket Collector it is stated he was drawing pay of Rs.1380/- in the grade of Rs.1200-2040 at Tadepalligudem station.

.. 2 ..

When he joined as Ticket Collector his last pay drawn as Switchman was not protected. He filed a representation dated 22.5.95 to R-2 for protecting his pay in accordance with the I.R.E.C. Rule Vol-II 1313 (a) (2) & (3). It is stated that the above representation is yet to be disposed of. The applicant also relies on the judgement of this Tribunal in OA. 1252/94 decided on 14.11.94 to state that his case is covered fully by the judgement.

3. As the representation is still pending it is proper to direct R-2 to dispose of that representation in accordance with the law taking due note of the judgement of this Tribunal referred to above.

4. In the result, the following direction is given :-

R-2 should dispose of the representation of the applicant dt. 22.5.95 (A-4) in accordance with the law taking due note of the judgement of this Tribunal referred to above. In case the representation of the applicant is considered favourably the applicant is entitled for arrears from 3.9.95 i.e. one year prior to filing of this OA (this OA was filed on 3.9.96)

5. The OA is ordered accordingly at the admission stage itself. No costs.

6. Registry should sent a copy of this OA with its enclosures along with judgement to R-2.

*on file*  
( R. RANGARAJAN )  
Member (Admn.)

Dated: 10th September, 1996

(Dictated in Open Court)

*Mr. D. D. 17/9/96*  
*Dr. Registrar (S)*

sd

OA.1092/96.

Copy to:-

1. Senior Divisional Personnel Officer, S.C.Railway, Vijayawada Division, Vijayawada, Krishna Dist.
2. Divisional Railway Manager, S.C.Rly, Vijayawada Division, Vijayawada, Krishna District.
3. General Manager, S.C.Rly, Railnilayam, Secunderabad.
4. One copy to Sri. B.Narasimha Sarma, advocate, CAT, Hyd.
5. One copy to Sri. K.Siva Reddy, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

2/10/96

DA 1092/96

Typed By  
Compared by

Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED:

10/9/96

ORDER/JUDGEMENT

R.A / C.P. / M.A. NO.

O.A. NO.

1092/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS  
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YK/R

II COURT

